

THE SECOND SCHEDULE

(See section 476)

FORM No. 16

WARRANT OF COMMITMENT ON FAILURE TO FIND SECURITY FOR GOOD BEHAVIOUR

(See section 122)

To the Officer in charge of the Jail at

WHEREAS it has been made to appear to me that \_\_\_\_\_ (name and description)  
has been concealing his presence within the district of \_\_\_\_\_ and that there is  
reason to believe that he is doing so with a view to committing a cognizable offence;

or

WHEREAS evidence of the general character of \_\_\_\_\_ (name and description)  
has been adduced before me and recorded, from which it appears that he is an habitual robber (or  
house-breaker, etc., as the case may be):

AND WHEREAS an order has been recorded stating the same and requiring the said (name) to furnish  
security for his good behaviour for the term of (state the period) by entering into a bond with one surety  
(or two or more sureties, as the case may be), himself for rupees \_\_\_\_\_, and the  
said surety (or each of the said sureties) rupees \_\_\_\_\_, and the said (name)  
has failed to comply with the said order and for such default has been adjudged imprisonment for (state  
the term) unless the said security be sooner furnished;

This is to authorise and require you receive the said \_\_\_\_\_ (name) into your  
custody, together with this warrant and him safely to keep in the Jail, or if he is already in prison, be  
detained therein, for the said period of (term of imprisonment) unless he shall in the meantime be lawfully  
ordered to be released, and to return this warrant with an endorsement certifying the manner of its  
execution.

Dated, this \_\_\_\_\_ day of \_\_\_\_\_, 19 \_\_\_\_ .

(Seal of the Court)

(Signature)

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